CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

Original Application No.1/2001

Dated this Friday the 31st August, 2001.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice Chairman Hon'ble Shri G.C. Srivastava, Member (A).

Shri Niyaz M. Ahmed, Raheja Complex, Blossom 'C' Wing, Flat No.612, Near Bail Bazar, Kalyan (W)-421 301.

.. Applicant.

[Applicant by Shri S.S. Karkera, Advodate]

Vs.

The Union of India,
 Through Law Secretary,
 Ministry of Law & Justice,
 Department of Legal Affairs,
 Shastri Bhavan, New Delhi-1.

Shri V. Dongzathang,
 President,
 Income Tax Appellate Tribunal,
 4th Floor, Central Govt. Offices Bldg.,
 101, M.K. Road, Mumbai-20.

3. Shri N.N. Nayak,
Registrar,
Income Tax Appellate Tribunal,
4th Floor, Central Govt. Offices Bldg.,
101, M.K. Road, Mumbai-20.

4. Shri M.S. Pal,
Librarian,
Income Tax Appellate Tribunal,
Lok Nayak Bhavan, 10th/11th Floor,
NDMC Complex, Khan Market,
New Delhi-3.

5. Smt.N.K. Menon,
Librarian,
Income Tax Appellate Tribunal,
Central Govt. Offices Bldg.,
M.K. Road,
Mumbai-20.

6. Shri V.N. Warang,
UDC (Cashier),
Income Tax Appellate Tribunal,
Central Govt. Offices Bldg,
4th Floor, M.K. Road,
Mumbai - 400 020.

.. Respondents.

[Official Respondents by Shri V.D. Vadhavkar holding the brief of Shri M.I. Sethna, Advocate].

ORDER (Oral) [Per : Shri G.C. Srivastava, Member (A)]

In this application the applicant is aggrieved on account of the order of the Respondents dated 22.12.2000 (Exhibit) the said order be quashed and set aside. that requests Respondents have already filed their reply. Shri S.S. Learned Counsel for the applicant submits that the applicant kis already submitted the representation dated 26.12.2000 to the but no reply has been furnished to the Respondents V.D. Vadhavkar representation. The Learned Counsel Shri of the official Respondents submits that appearing on behalf the reply of the Respondents in para 20 covers the representation However, he will confirm from. the of the application. Respondents to send a reply if no reply has been issued.

- In view of the submissions made by the Learned Counsel for the applicant as well as Respondents, we are of the considered opinion that the OA can be disposed of at the admission stage with a directions to Respondent No.2 to consider the representation of the applicant on merits and pass a speaking order within a period of 2 months from the date of receipt of copy of this order.
- 3. With the above directions, the O.A. is disposed of. There will be no order as to costs.

(G.C. Srivastava) Member (A) ری بینوینز (Birendra Dikshit) Vice Chairman.